

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.11017-11019/2025

[Arising out of impugned final judgment and order dated 16-10-2024 in CRA Nos.4672/2007, 5743/2007 and 5037/2007 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

VEDA @ VEDPAL & ORS. ETC.

Respondent(s)

(IA No. 156469/2025 - EXEMPTION FROM FILING O.T.)

Date : 05-12-2025 Ths matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Mr. Rajat Singh, AOR

Ms. Aurica Bhattacharya, Adv.

Mr. Sarthak Chandra, Adv.

For Respondent(s) :

Mr. Pradeep Kumar Yadav, Adv.

Mr. Ashwani Garg, Adv.

Ms. Anjale Kumari, Adv.

Ms. Chhaya, Adv.

Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

As per office report, record of Trial Court has not
been received.

Let again a reminder be sent.

Leave granted.

Hearing expedited.

List the appeals for hearing on 11th March, 2026.

(ANITA MALHOTRA)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER